

- RBI had issued guidelines related to Basel-III framework including liquidity regulations, which will be fully implemented as on March 31, 2019. Basel-III framework has become effective from 1st April, 2013 and liquidity regulations have become effective from 1st January, 2015 for Indian banks.
- On July 22, 2014 the RBI released “Framework for dealing with Domestic Systemically important Banks (D-SIBs). Providing the methodology to be adopted by RBI for identifying the D-SIBs and additional regulatory/supervisory policies which D-SIBs would be subjected to.

#### **KCC loans granted by Union Bank of India**

518. SHRI ARVIND KUMAR SINGH : Will the Minister of FINANCE be pleased to refer to reply to the Unstarred Question 3634 answered on 12th August, 2014 in the Rajya Sabha and state:

- (a) whether Government has received representation from MPs/Ex. MPs during February, 2015 regarding sanctioning of loans under KCC to fraudsters by Union Bank of India, Chitbaragaon branch on 19th May, 2014 in violation of Master Circular of RBI;
- (b) if so, the reasons for denial of information that Union Bank of India has granted any loan to fraudsters;
- (c) the details of penal action Government would take against the fraudsters and guilty bank officials;
- (d) whether Government would recover the loans sanctioned by Union Bank, Chitbaragaon branch; and
- (e) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) to (e) A communication dated 3rd February 2015 was received from Shri Yashvir Singh, Ex. MP (Lok Sabha) alleging sanction of loans under Kisan Credit Card to fraudsters by Union Bank of India, Chitbaragaon branch on 19th May, 2014 in violation of norms. The matter was taken up with Union Bank of India, which has informed that prior to sanction of the said loan, a Non-Encumbrance Certificate (NEC) was obtained by the branch concerned and due diligence was exercised. Besides, mortgage was also effected on the related assets after sanctioning the said loan. The Bank has also informed that they are not aware of any irregularity in sanctioning the said loan.

#### **Reduction in Budgetary allocation for Science and Technology institutions.**

519. SHRI C.P. NARAYANAN : Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry is aware that our prestigious Science and Technology